## CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

## Petition No.246/AT/2025

Subject : Petition under Section 63 of the Electricity Act, 2003 for adoption of

> tariff for 200 MW capacity awarded for assured Peak Supply of 800 MWh (200 MW × 4 Hrs.) from ISTS connected Renewable Energy Power Projects (SECI FDRE VI) and selected through competitive bidding process under the Bidding Guidelines issued by the Ministry of Power, Govt. of India on 9.6.2023 and its amendments thereof.

Petitioner : Solar Energy Corporation of India Limited (SECI)

Respondents : Altra Xergi Power Private Limited and Ors.

Date of Hearing : 20.3.2025

Coram : Shri Jishnu Barua, Chairperson

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Rahul Ranjan, Advocate, SECI

Shri Prajeet Ghosh, Advocate, SECI

## **Record of Proceedings**

Learned counsel for the Petitioner submitted that the present Petition had been filed for the adoption of tariff for the 200 MW capacity awarded for assured Peak Supply of 800 MWh (200 MW × 4 Hrs.) from Renewable Energy Power Projects connected with the Inter-State Transmission System (SECI FDRE VI) and selected through the competitive bidding process as per the "Guidelines for Tariff Based Competitive Bidding Process for Procurement of Firm and Dispatchable Power from Grid Connected Renewable Energy Power Projects with Energy Storage Systems" dated 9.6.2023 issued by the Ministry of Power, Government of India.

- 2. After hearing the learned counsel for the Petitioner, the Commission ordered as under:
  - (a) Admit and issue notice to the Respondents, subject to just exceptions.
  - (b) The Respondents to file their replies, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder, if any, within two weeks thereafter.
  - (c) The Petitioner to file on an affidavit, within two weeks, a copy of the conformity certificate pertaining to the justification of rates identified during the bidding process that these rates align with the prevailing market prices.

3. The Petition will be listed for the hearing on **8.5.2025**.

> By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)